

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

220. APPEAL/162(MB)2023

IN THE MATTER OF

PR. COMMISSIONER OF INCOME TAX MUMBAI - 8

... Petitioner

Vs

Registrar Of Companies Mumbai

... Respondent

U/s 252(3) of the Companies Act, 2013

Order Delivered on 27.03.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant: Adv. Abhishek R. Mishra (VC)

For the RoC: Ms. Rujuta Bankar (VC)

ORDER

Adv. Abhishek R. Mishra prays for time to file his Vakalatnama stating that he has been newly appointed to represent the Petitioner. In view of the request made, adjourned to **15.05.2024**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/